

ORDER SHEET FOR MAGISTRATE'S RECORDS

District: Lakhimpur

**In the Court of Chief Judicial Magistrate,
Lakhimpur, North Lakhimpur**

Present: Shri Akhtabul Ala, AJS

CR (MV) 200/2017

24.03.2021: Both the accused persons viz. Smti. Krishana Hazarika and Sri Hemanta Sonowal appears and vide petition No. 1101 submits that they are ready to pay the fine for violation of the offences under section 129/177/196 of the MV Act.

After going through the C/R the particulars of offence under section 129/177/196 of the MV Act are explained to the accused persons to which they pleaded guilty.

I have heard the accused petitioners and on being satisfied with the volition of the accused persons in the pleading of their guilt I accept the same and accordingly convict the two accused persons under section 177/196 of the MV Act. The accused persons above named are accordingly sentenced to pay a fine of Rs. 100/- (Rupees one hundred) each under section 177 of the MV Act and a fine of Rs. 1,000/- (Rupees one thousand) each under section 196 of the MV Act.

-Sd-

Chief Judicial Magistrate
Lakhimpur, North Lakhimpur

Later On,

The accused persons have deposited the fine of Rs. 2,200/- (Rupees two thousand two hundred) only. B/A to deposit it as per procedure. The accused persons are released on payment of fine.

-Sd-

Chief Judicial Magistrate
Lakhimpur, North Lakhimpur